

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75906 of 2015

(Arising out of Order-in-Appeal No.33/Pat/S.Tax/Appeal/2015 dated 19.06.2015 passed by Commissioner (Appeals) of Central Excise, Customs & Service Tax, Patna)

M/s Bains Security Services

(Defence Colony, Shahpur, Danapur, Patna-801502)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

(C.R.Building, Birchand Patel Path, Patna-800001)

Respondent

APPEARANCE :

None for the Appellant

Shri Subrata Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77541/2024

DATE OF HEARING : 14 NOVEMBER 2024

DATE OF DECISION : 14 NOVEMBER 2024

Per K.Anpazhakan :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e.14.11.2024, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

mm